Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting held on 06.05.2010

The Meeting No. 06/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 06.05.2010 in Room No. 108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O. TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 03/AM11 held on 15.04.2010, 04/AM11 held on 22.04.2010 and 05/AM11 held on 29.04.2010 were ratified. Thereafter, Agenda for individual cases for Meeting No. 06/AM11 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 6/84-ALC3/2010 MEETING DATE : 06.05.2010

Case No.:10/48/84-ALC3/2009	,	Meet No/Date:6/84-ALC3/2010 06.05.2010	Status: Deferred
HO File :01/84/050/00269/AM10/	RLA File :31/24/040/00227/AM10/	Lic.No/Date:3110041993	Defer

1	18.02.2010	Date:03.06.2010
	Decision: The Committee considered the case as per agenda and observed that in other similar case of the	applicant firm,
	Norms Committee team has visited the unit of firm and report is under submission. It was therefore, decid	ed to re-list this
	case on submission of report on 03.06.2010.	

	Case No.:3/2/84-ALC3/2010	11 - 2	Meet No/Date:6/84-ALC3/2010 06.05.2010	Status: Deferred
2	HQ File :01/84/050/00300/AM10/		Lic.No/Date:3310015181 26.03.2010	Defer Date:03.06.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 03.06.2010.			

	Case No.:2/2/84-ALC3/2010	,	Meet No/Date:6/84-ALC3/2010 06.05.2010	Status: Deferred
3	HQ File :01/84/050/00299/AM10/		Lic.No/Date:0810087752 29.03.2010	Defer Date:03.06.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for vide DGFT letter dated 23.04.2010 is still awaited. It was therefore decided to await the same and defer the case for re-listing on 03.06.2010.

Ca	ase No.:4/2/84-ALC3/2010	Party Name:MERIDIAN APPARELS LIMITED,	Meet No/Date:6/84-ALC3/2010 06.05.2010	Status: Rejected
HÇ	Q File :01/84/050/00301/AM10/		Lic.No/Date:0410112771 30.03.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given Style No. of export item nor Measurement, size-wise calculation sheet etc. Further, CAD submitted by the firm is also not legible. In absence of which it is not possible to compute the requirement of inputs in this case. In view of this, Committee was constrained to reject. Firm may be advised to get the style No. endorsed on export side by R.A to reconsider the case by NC.

RLA may take suitable consequential action accordingly.

	Case No.:5/2/84-ALC3/2010	,	Meet No/Date:6/84-ALC3/2010 06.05.2010	Status: Deferred
5	HQ File :01/84/050/00302/AM10/		Lic.No/Date:3510029672 31.03.2010	Defer Date:03.06.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for vide DGFT letter dated 23.04.2010 is still awaited. It was therefore decided to await the same and defer the case for re-listing on 03.06.2010.

	Case No.:1/6/84-ALC3/2010	- 11-15 - 111-12	Meet No/Date:6/84-ALC3/2010 06.05.2010	Status: Deferred
6	HQ File :01/84/050/00027/AM11/			Defer Date:03.06.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 03.06.2010.

	Case No.:2/6/84-ALC3/2010	Party Name:EAST END SILKS PVT LTD	Meet No/Date:6/84-ALC3/2010	Status: Approved
П			06.05.2010	

	HQ File :01/84/050/000	O28/AM11/	RLA File :02/2	4/040/00005/AM11/	Lic.No/Date:0210141249 26.04.2010	
	Decision: The C	Committee cons	idered the case	as per agenda alongwith	other relevant papers	and after deliberations in
7	consultation with	representatives	s of technical au	thorities present in the me	eting decided to ratify	the advance authorization
	issued in this cas	se on repeat bas	is as detailed be	low: -		
	Export item	Export Qty.	Import item	Qty. allowed		
	Silk Top Sliver	73913.040	Tergosilk - B	230 gms/Kg of export pro	duct	
		Kgs	Slicer - L	75 gms/Kg of export prod	uct	
	The R.A shall be	advised to take	necessary action	subject to compliance of c	other usual conditions.	

	Case No.:3/6/84-ALC3/2010		Meet No/Date:6/84-ALC3/2010 06.05.2010	Status: Approved	
	HQ File :01/84/050/00029/AM11/		Lic.No/Date:0210141307 26.04.2010		
8	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that quantitative requirement of input asked for is 4.28 Sq mtrs./Pc, which is falling under 7½% of the Qty. allowed in relevant SION, J-166 i.e 4.05 Sq mtrs./Pc. In view of this, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to advise R.A to work out the Qty. of input as per Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008 in this case. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

	Case No.:4/6/84-ALC3/2010	Party Name:SAATI INDIA PVT LTD	Meet No/Date:6/84-ALC3/2010 06.05.2010	Status: Rejected
	HQ File :01/84/050/00030/AM11/	RLA File :03/95/040/00068/AM11/	Lic.No/Date:0310571928 29.04.2010	
9	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm have neither given GSM of fabric nor justification for the quantitative requirement of inputs asked for. Further, in this case import item is fabric and technically it is not feasible to manufacture Polyester mesh from fabric. In view of this, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:5/6/84-ALC3/2010	/ /	Meet No/Date:6/84-ALC3/2010 06.05.2010	Status: Rejected
	HQ File :01/84/050/00031/AM11/		Lic.No/Date:0410113446 29.04.2010	
10	Decision: The Committee considered	the case as per agenda alongwith ot	her relevant papers and observ	ed that the firm

have neither given GSM of fabric, Style No. of export item nor justification for the claiming higher quantitative requirement of inputs. In view of this, the Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:6/6/84-ALC3/2010		Meet No/Date:6/84-ALC3/2010 06.05.2010	Status: Approved
HQ File :01/84/050/00032/AM11/		Lic.No/Date:1010038405 29.04.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the similar unit of another firm by allowing 3% wastage. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Manually generated agenda cases

Case No. 52	M/s Estocorp (India) Pvt. Ltd., New Delhi
NC06/11 dt. 06.05.2010	F.NO.1/84/162/939/AM08 -DES-V

Re-fixation of input output norms in respect of Advance Authorization No. 0510211183 dt. 26.10.2007.

Decision: The Committee considered the case as per agenda and observed that this case was earlier decided by NC as per written comments of DC (MSME), but there was some error in the minutes of said NC. Accordingly, DC (MSME) examined the matter and sent their re-vised written comments vide their U.O No. 37(5)/106/2007-08/Hosy. dated 22.04.2010. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier minutes as detailed below: -

S.No	Export item	Import item	Qty. allowed
1.	Chandana Quilt cover made from 100% Polyester Satin Fabric, GSM-80±10%,	100% Polyester Satin Fabric, GSM-80±10%,	3.12 Sq mtrs/pc
	100% Polyester Taffeta Fabric GSM-55±10%, and 48% Nylon 52% Polyester Fabric GSM-150±10%, with 100% Cotton backing. (size- DB 180X 210 Cm.)	100% Polyester Taffeta Fabric GSM-55±10%.	0.20 Sq mtrs/pc
		48% Nylon 52% Polyester Fabric GSM-150±10%.	2.14 Sq mtrs/pc
2.	Chandana Quilt cover made from 100% Polyester Satin Fabric, GSM-80±10%, 100% Polyester Taffeta Fabric GSM-55±10%, and 48% Nylon 52% Polyester Fabric GSM-150±10%, with 100% Cotton	100% Polyester Satin Fabric, GSM-80±10%,	3.63 Sq mtrs/pc
		100% Polyester Taffeta Fabric GSM-55±10%.	0.24 Sq mtrs/pc
	backing. (size- QB 210X 210 Cm.)	48% Nylon 52% Polyester Fabric GSM-150±10%.	2.54 Sq mtrs/pc
3.	Chandana Quilt cover made from 100% Polyester Satin Fabric, GSM-80±10%, 100% Polyester Taffeta Fabric GSM-55±10%, and 48% Nylon 52% Polyester Fabric GSM-150±10%, with 100% Cotton	100% Polyester Satin Fabric, GSM-80±10%,	4.20 Sq mtrs/pc
		100% Polyester Taffeta Fabric GSM-55±10%.	0.29 Sq mtrs/pc
	backing. (size- KB 245X 210 Cm.)	48% Nylon 52% Polyester Fabric GSM-150±10%.	2.94 Sq mtrs/pc
4.	Chandana Standard Pillowcase made from 100% Polyester Satin Fabric, GSM-	100% Polyester Satin Fabric, GSM-80±10%,	0.23 Sq mtrs/pc
	80±10%, 100% Polyester Taffeta Fabric GSM-55±10%, and 48% Nylon 52%	100% Polyester Taffeta Fabric GSM-55±10%.	0.04 Sq mtrs/pc
	Polyester Fabric GSM-150±10%, with 100% Cotton backing. (size- 48X73 Cm.)	48% Nylon 52% Polyester Fabric GSM-150±10%.	0.42 Sq mtrs/pc
5.	Chandana Europeon Pillowcase made from 100% Polyester Satin Fabric, GSM-	100% Polyester Satin Fabric, GSM-80±10%,	0.19 Sq mtrs/pc
	80±10%, 100% Polyester Taffeta Fabric GSM-55±10%, and 48% Nylon 52% Polyester Fabric GSM-150±10%. (size-65X65 Cm.)	100% Polyester Taffeta Fabric GSM-55±10%.	1.17 Sq mtrs/pc
		48% Nylon 52% Polyester Fabric GSM-150±10%.	0.28Sq mtrs/pc

6.	Chandana Breakfast cushion made from 100% Polyester Satin Fabric, GSM-80±10%, 100% Polyester Taffeta	100% Polyester Satin Fabric, GSM-80±10%,	0.17 Sq mtrs/pc
	Fabric GSM-55±10%. (Size- 30X50 Cm.)	100% Polyester Taffeta Fabric GSM-55±10%.	0.26 Sq mtrs/pc
7.	Chandana Cushion made from 100% Polyester Satin Fabric, GSM-80±10%, 100% Polyester Taffeta Fabric GSM-	100% Polyester Satin Fabric, GSM-80±10%,	0.126 Sq mtrs/pc
	55±10%, and 48% Nylon 52% Polyester Fabric GSM-150±10%. (size-43X43 Cm.)	100% Polyester Taffeta Fabric GSM-55±10%.	0.78 Sq mtrs/pc
		48% Nylon 52% Polyester Fabric GSM-150±10%.	0.04 Sq mtrs/pc
8.	Chandana Bolster made from 100% Polyester Tafetta Fabric, GSM-55±10% & 48% Nylon 52% Polyester Fabric	100% Polyester Tafetta Fabric, GSM-55±10%	0.35 Sq. mtrs/ pc.
	GSM-150±10%, (size- 50X17 Cm.)	48% Nylon 52% Polyester Fabric GSM-150±10%,	0.21 Sq. mtrs/ pc.
9.	Gita Quilt cover made from 100% Polyester Satin Fabric, GSM-80±10%,	100% Polyester Satin Fabric, GSM-80±10%,	3.14 Sq mtrs/pc
	100% Polyester Taffeta Fabric GSM-55±10%, and 48% Nylon 52%	100% Polyester Taffeta Fabric GSM-55±10%.	0.234 Sq mtrs/pc
	Polyester Fabric GSM-150±10%, with 100% Cotton backing. (Size- DB 180X 210 Cm.)	48% Nylon 52% Polyester Fabric GSM-150±10%.	2.00 Sq mtrs/pc
10	Gita Quilt cover made from 100% Polyester Satin Fabric, GSM-80±10%,	100% Polyester Satin Fabric, GSM-80±10%,	3.63 Sq mtrs/pc
	100% Polyester Taffeta Fabric GSM-55±10%, and 48% Nylon 52% Polyester Fabric GSM-150±10%, with	100% Polyester Taffeta Fabric GSM-55±10%.	0.24 Sq mtrs/pc
	100% Cotton backing. (size- QB 210X 210 Cm.)	48% Nylon 52% Polyester Fabric GSM-150±10%.	2.54 Sq mtrs/pc
11.	Gita Quilt cover made from 100% Polyester Satin Fabric, GSM-80±10%,	100% Polyester Satin Fabric, GSM-80±10%,	4.20 Sq mtrs/pc
	100% Polyester Taffeta Fabric GSM-55±10%, and 48% Nylon 52% Polyester Fabric GSM-150±10%, with	100% Polyester Taffeta Fabric GSM-55±10%.	0.32 Sq mtrs/pc
	dxc100% Cotton backing. (size- KB 245X 210 Cm.)	48% Nylon 52% Polyester Fabric GSM-150±10%.	2.72 Sq mtrs/pc
12.	Gita Standard Pillowcase made from 100% Polyester Satin Fabric, GSM-	100% Polyester Satin Fabric, GSM-80±10%,	0.23 Sq mtrs/pc
	80±10%, 100% Polyester Taffeta Fabric GSM-55±10%, and 48% Nylon 52% Polyester Fabric GSM-150±10%,	100% Polyester Taffeta Fabric GSM-55±10%.	0.094 Sq mtrs/pc

	with 100% Cotton backing. (size- 48X 73 Cm.)	48% Nylon 52% Polyester Fabric GSM-150±10%.	0.42 Sq mtrs/pc
13. Gita Europeon Pillowcase made 100% Polyester Tafetta Fabric, 0 55±10% & 48% Nylon 52% Poly		100% Polyester Tafetta Fabric, GSM-55±10%	1.18 Sq. mtrs/ pc.
	Fabric GSM-150±10% (size- 65X65 Cm.)	48% Nylon 52% Polyester Fabric GSM-150±10%,	0.17 Sq. mtrs/ pc.
14.	Gita Breakfast cushion made from 100% Polyester Satin Fabric, GSM-80±10%, 100% Polyester Taffeta	100% Polyester Satin Fabric, GSM-80±10%,	0.17 Sq mtrs/pc
	Fabric GSM-55±10%, (Size- 30X50 Cm.)	100% Polyester Taffeta Fabric GSM-55±10%.	0.26 Sq mtrs/pc
15.	Gita Cushion made from 100% Polyester Satin Fabric, GSM-80±10%	100% Polyester Satin Fabric, GSM-80±10%	0.64 Sq. mtrs/ pc.
	& 48% Nylon 52% Polyester Fabric GSM-150±10% (size- 43X43 Cm.)	48% Nylon 52% Polyester Fabric GSM-150±10%,	0.25 Sq. mtrs/ pc.
16.	Gita Bolster made from 100% Polyester Satin Fabric, GSM-80±10%,	100% Polyester Satin Fabric, GSM-80±10%,	0.42 Sq mtrs/pc
	100% Polyester Taffeta Fabric GSM-55±10%, and 48% Nylon 52% Polyester Fabric GSM-150±10%. (size-50X17 Cm.)	100% Polyester Taffeta Fabric GSM-55±10%.	0.126 Sq mtrs/pc
		48% Nylon 52% Polyester Fabric GSM-150±10%.	0.21 Sq mtrs/pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 53	M/s Lastolite Imaging Solution Pvt. Ltd., Tamil Nadu	
NC06/11 dt. 06.05.2010	F.NO.1/84/50/258/AM10 -DES-V	
Re-fixation of input outp	ut norms in respect of Advance Authorization N	0.
0410104218 dt. 24.04.200	9.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from the firm is still awaited. It was therefore decided to defer the case for re-listing on 03.06.2010.

Case No. 54	M/s Jiwanram Sheoduttarai Industries Pvt. Ltd., Kolkata
NC06/11 dt. 06.05.2010	F.NO.1/84/162/392/AM10 -DES-V
Re-fixation of input outp	ut norms in respect of Advance Authorization No.
0210129865 dt. 31.07.2009).

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the sample, drawing submitted by the firm in this case. It was observed that sample received did not match with the export item i.e 'Trousers with hang pocket' as mentioned in the advance authorization in question in this case. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to disallow the item of import at S.No. 1 to 3. The item of import at S.No. 4 to 10 may be allowed on net to net basis with 1% wastage.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 55	M/s Techno Flex Industries, Mysore.
NC06/11 dt. 06.05.2010	F.NO.1/84/50/239/AM10 -DES-V
Re-fixation of input outp	ut norms in respect of Advance Authorization No
0710069324 dt. 08.01.201	10.

Decision: The Committee considered the case as per agenda and went through the information/details submitted by the firm in this case. The Committee after detailed deliberation in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per recommendations of DIPP as detailed below: -

The item of import at S.No.1 i.e Cellulose Insole Board sheets (size 1X1.50 M, thickness-1.5 MM to 1.75 MM) may be allowed 20043 Sq mtrs.

- The item of import at S.No.2 i.e Shank Board (size 1.06 X1.58 M, thickness-1.80 MM) may be allowed 9770 Sq. (ii) mtrs.
- (iii) In the description of export product, the following should be added, "containing Cellulose Insole Board sheets minimum – 19088.5 Sq mtrs. and Shank board minimum – 9304 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 56	M/s A.S Fashions Pvt., Ltd., New Delhi
NC06/11 dt. 06.05.2010	F.NO.1/84/50/192/AM10 -DES-V
Re-fixation of input output n	orms in respect of Advance Authorization No. 051253929
dt. 04.12.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Dhiraj Jha, Director, who appeared for personal hearing alongwith one other representative of the firm in this case. They explained the case alongwith sample, paper pattern, measurement and calculation sheet pertaining to the export items in question. The Committee went through these details and observed that consumption of fabric is on higher side due to the fact that both the export items i.e. Ladies Top and Ladies Dress are brass beaded in this case. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that quantitative requirement of fabric as claimed by the firm i.e. @ 1.90 Sq mtrs/Pc against export item No.1 (Style No. M220) and @ 2.44 Sq mtrs/Pc against export item No.2 (Style No. M221) respectively is justified. Hence, the Committee decided to ratify the Advance Authorization issued in this case as applied by the firm.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 57	M/s Ganga Acrowool Ltd., Ludhiana
NC06/11 dt. 06.05.2010	F.NO.1/84/162/640/AM09 -DES-V
Re-fixation of input outp	ut norms in respect of Advance Authorization No
3010056431 dt. 29.05.2008	8.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by NC in its meeting held on 18.03.2010 by allowing all range of deneirage including 4-6 denier of Acrylic Yarn in all the advance authorizations mentioned therein. Therefore, R.A may be advised to take all range of denier including 4-6 D in these cases as applied by the firm. As regards another issue i.e Acrylic Tops and Acrylic Fibre, the firm may be advised to submit copy of complete set of advance authorization application to go through the details separately for reconsideration of the matter. They may also be advised not to mix up different issues with this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 58	M/s Ganga Acrowool Ltd., Ludhiana
NC06/11 dt. 06.05.2010	F.NO.1/84/50/242/AM09 -DES-V
Re-fixation of input outp	ut norms in respect of Advance Authorization No.
3010058852 dt. 20.11.200	9.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by NC in its meeting held on 18.03.2010 by allowing all range of deneirage including 4-6 denier of Acrylic Yarn in all the advance authorizations mentioned therein. Therefore, R.A may be advised to take all range of denier including 4-6 D in these cases as applied by the firm. As regards another issue i.e Acrylic Tops and Acrylic Fibre, the firm may be advised to submit copy of complete set of advance authorization application to go through the details separately for reconsideration of the matter. They may also be advised not to mix up different issues with this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 59	M/s Roy International, Kochi			
NC06/11 dt. 06.05.2010	F.NO.1/84/50/760/AM06 -DES-V			
Amendment in Advance Authorization No. 1010024556 dt. 09.10.2006.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case the firm had applied for import of Undyed Polyester Yarn and export of Dyed Polyester Yarn indicating specific Qty. in different colours. Now, they are indicating the description of export item 'Polyester Yarn Dyed in varying colours' instead of specifying

colour-wise Qty. in the future advance authorizations. This fact has not been brought to the notice of NC in its meeting held on 04.03.2010 during personal hearing of the firm. In view of this, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to allow the amendment in the description of export item to read as "Polyester Dyed Yarn" in various colours and ratify the norms with 1% wastage taking lenient view in this case. R.A. may issue EODC accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 60	M/s Roy International, Kochi			
NC06/11 dt. 06.05.2010	F.NO.1/84/50/760/AM06 -DES-V			
Amendment in Advance Authorization No. 1010024636 dt. 18.10.2006.				

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that in this case the firm had applied for import of Undyed Polyester Yarn and export of Dyed Polyester Yarn indicating specific Qty. in different colours. Now, they are indicating the description of export item 'Polyester Yarn Dyed in varying colours' instead of specifying colour-wise Qty. in the future advance authorizations. This fact has not been brought to the notice of NC in its meeting held on 04.03.2010 during personal hearing of the firm. In view of this, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to allow the amendment in the description of export item to read as "Polyester Dyed Yarn" in various colours and ratify the norms with 1% wastage taking lenient view in this case. R.A. may issue EODC accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Outside agenda cases

Case No. 1	M/s Indo British Garments Pvt. Ltd., Faridabad			
NC06/11 dt. 06.05.2010 F.NO.1/84/50/390/AM08 -DES-V				
Ratification of input output norms in respect of Advance Authorization No.				
0510215299 dated 22.01.2008.				

Decision: The Committee considered the case as per agenda along with other relevant papers and perused the report of team of officers of the Norms Committee, who had visited the unit of the applicant firm to study the manufacturing process. The report of NC team has been taken on record. It was also observed that export item in this case is actually "Double Jackets (with removable

vest)" and hood. The removable vests are removed during daytime and re-attached at nighttime depending upon the convenience and temperature. The Committee after deliberations felt that the fabric consumption @ 6.43 Sq mtrs./Pc is justified in this case. Accordingly, the Committee decided to ratify the input output norms against the advance authorization issued in this case as detailed below: -

Export item	Export	Import item	Qty. allowed per
	Qty.		piece of export
			item
Men's Jacket made of P/d	5882	P/d Poly Twill (100%	@ 6.43 Sq
Poly Twill fabric (100%	Pcs	Polyester fabric with or	mtrs/Pc
Polyester fabric with or		without PU coating),	
without PU coating), GSM-		GSM- 180+/-10%	
180+/-10%			

For future authorization, the firm may be advised to amend the description of export item to read as "Double Jackets (with removable vest)". The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 2	M/s Loyal Textile Mills Ltd., Kovilpatti		
NC38/10 dt. 17.12.2009	F.NO.1/84/50/09/AM10 -DES-V		
Re-fixation of input output	t norms in respect of Advance Authorization No. (i)		
3510026302 dt. 08.04.20	009 and (ii) 3510022042 dt. 25.10.2007.		

Decision: The Committee considered the case as per agenda along with other relevant papers and perused the report of team of officers of the Norms Committee, who had visited the unit of the applicant firm to study the manufacturing process. The recommendations of NC team are as detailed below:-

Findings on consumption of FR chemicals:

Name of chemical	Qty requested	Qty allowed present	being as at	Qty on the basis of study	Oty that we may allow now
Flacavon WP	400 gms	400 gms		455 gms	400 gms.
Ukadan MHR	52 gms.	52 gms.		47 gms	47 gms.
Silastal NSI Konz	20 gms.	20 gms.		19 gms	19 gms.
Silastan UT	2 gms.	2 gms.		3.19 gms	2 gms.

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All the above quantities are per kg of fabric present in the export product.

Garments made out of High Visibility 100% cotton fabric. a.

S. No.	Date	Sort No.	Weight of high visibility 100%	Weight of luminous	Weight of luminous reactive
			cotton fabrics (Kgs.)	reactive dye consumed (Kgs.)	dye per kg of high visibility fabrics (kg.)
1	8.2.10 (Trial before the team)	2024 HV yellow	557	31.85	0.0571
2	27.9.08 (from records)	2024 HV yellow	1460	72.93	0.0499
3	20.3.09 (from records)	2024 HV yellow	538	30.97	0.0575
Aver	age				0.0548 (5.48% owf)

Garments made out of High Visibility polyester / cotton fabrics b.

S. No.	Date	Sort No.	Weight of high visibility polyester/cotton fabrics (Kgs.)	Weight of luminous disperse dyes consumed (Kgs.)	Weight of luminous disperse dye per kg of HV Poly/Cotton fabric
1	8.2.10 (Trial before the team)	3157 HV Orange	1484	32.62 (Yellow GN+Red G)	0.022
2	17.12.98	3157 HV	1576	34.47	0.021

	(from records)	Orange		(Yellow GN+Re G)	d
3	8.9.09 (from records)	3157 HV Orange	1509	33.12 (Yellow GN+Re G)	0.022 d
4	12.1.10 (from records)	3157 HV Orange	1561	34.16 (Yellow GN+Re G)	0.021 d
5	11.1.10 (from records)	3157 HV Orange	1466	32.26 (Yellow GN+Re G)	0.022
Ave	rage	•			0.0216

Findings on consumption of dyes for garments made out of high visibility cotton and polyester/cotton fabrics:

S. No.	Export Proudct	Name of the luminous dye	Qty requested	Qty. arrived during study	Qty that may be allowed
1	Garments made out of high visibility 100% cotton fabric	Luminous reactive dyes	6% on the wt. of fabric in export product	6.08%	6%
2	Garments made out of polyester cotton blended fabric	Luminous disperse dyes	2.55 on the wt. of fabric in export production	2.40%	2.4%

Above %ge is on the weight of fabric contained in the export product.

The above recommendations of NC team have been taken on record for finalization of pending cases of the applicant firm.